D-2

13-4-93

A/2

C. A. T. Bench, JAIPUR

Date of Order	Copy of order Jagdish Narain v. UOI Orders MP 170 /93 in OA 139/93
17.3.93	None present on behalf of the petitioner. M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.93 for admission. Sd- (B.N.DHOUNDIYAL) ADM. MEMBER Sd- (D.L.MEHTA) VICE-CHAIRMAN

Amended filed on 23/3/93 as 1/4/93.

TRUE COPY

Section Officer (Judicial)
Central Administrative Tribunal
JAIPUR BENCH, JAIPUR

31/3